

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 601/2001 in
OA 1195/2000

New Delhi this the 4th day of February, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T.Rizvi, Member (A)

ASI Sajjan Singh,
S/O Shri Richpal Singh
R/O Main Security Line,
Vinay Marg, New Delhi.

..Petitioner

(By Advocate Shri Arun Bhardwaj,
learned counsel through proxy
counsel Shri Sandeep Dhayia)

VERSUS

1. Shri Ajay Raj Sharma,
Commissioner of Police,
Police Headquarters, I.P.Estate,
New Delhi.
2. Praveen Rajan,
Addl.DCP (South Delhi),
New Delhi.
3. Parnab Nanda,
Dy.Commissioner of Police,
Headquarters (Estt.),
New Delhi.

.. Respondents

(By Advocate Shri Devesh Singh, learned
counsel through proxy counsel Shri Amit
Rathi)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

We have heard both the learned proxy counsel for
the parties in CP 601/2001.

2. Learned proxy counsel for the respondents has
submitted a copy of the order issued by the competent
authority dated 7.12.2001 promoting the applicant in list
E-II (Exe.) w.e.f. 17.9.1997, copy placed on record.

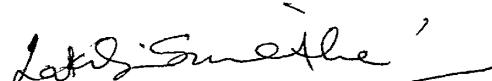
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The main grievance of the petitioner is that the respondents have failed to give him the difference of higher pay as SI(Exe.) consequent to this order. We find no such directions in the Tribunal's order dated 17.5.2001 to hold that the respondents have contumaciously or wilfully disobeyed the Tribunal's order dated 17.5.2001 in OA 1195/2000. It is also relevant to note that the learned proxy counsel for the petitioner has submitted that the amount of increment which have been stopped earlier by the penalty orders have since been paid to the petitioner.

3. In the above facts and circumstances of the case, CP 601/2001 is dismissed. Notices issued to the alleged contemors are discharged. File be consigned to the record room. If the applicant has any grievance, it is open to him to proceed further in the matter, if so advised, in accordance with law.



(S.A.T.Rizvi)
Member (A)



(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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